

Insolvency and Bankruptcy Board of India





National Law University Odisha

NLUO'S FIRST ANNUAL INTERNATIONAL CONFERENCE ON FINANCE, ECONOMICS, BANKING & INSOLVENCY LAWS

on September 7-8, 2024



Centre for Banking and Insurance Laws

Contact us at: cbil@nluo.ac.in

NLUO'S FIRST ANNUAL INTERNATIONAL CONFERENCE ON FINANCE, ECONOMICS, BANKING & INSOLVENCY LAWS

National Law University Odisha is organizing its First Annual International Conference on Finance, Economics, Banking, and Insolvency Laws in collaboration with the Insolvency and Bankruptcy Board of India (IBBI) and National E-Governance Services Limited (NeSL) on the 7th and 8th of September, 2024 at its lush green campus in Cuttack. With this strong support and backing NLUO hopes to continue its tradition of fostering research in newer vistas of law, finance, economics and bankruptcy laws.

ABOUT NATIONAL LAW UNIVERSITY ODISHA

National Law University Odisha (NLUO) was established by the Act IV of 2008 by the State of Odisha. In a span of sixteen years, the University has made a name for itself by earning laurels with excellent performance by its students in various moot courts, literary, debating competitions, and other co-curricular activities. Our faculties have consistently produced high-calibre research with their scholarly work and domain knowledge showcased in numerous national and international journals of repute. Our demanding academic standards and supportive learning environment give students, a platform to reach the fullest of their potential and advance in their areas of interest and passion. The University is also an associate member of the UGCINFLIBNET, and a participant in the National Knowledge Network under the Ministry of Information Technology and Communications, Government of India. NLUO believes in achieving academic excellence through collaborations and research projects where faculties and students are actively participating and engaging in research.

ABOUT INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

The Insolvency and Bankruptcy Board of India (IBBI) was established on 1st October 2016 under the Insolvency and Bankruptcy Code, 2016 (IBC, 2016). It is a key pillar of the ecosystem responsible for the implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms, and individuals in a time-bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders.

It is a unique regulator that regulates a profession as well as processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities, and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution, and individual bankruptcy under the Code. It has recently been tasked to promote the development of, and regulate, the working practices of, insolvency professionals, insolvency professional agencies and information utilities, and other institutions, in furtherance of the purposes of the Code.

ABOUT NATIONAL E-GOVERNANCE SERVICES LIMITED

National E-Governance Services Ltd. (NeSL) is India's first information utility. It is registered with IBBI under the aegis of the IBC, 2016. Leading banks and public institutions have set up the company. The primary role of NeSL is to serve as a repository of legal evidence holding the information pertaining to any debt/claim, as submitted by the financial or operational creditor and verified and authenticated by the parties to the debt

ABOUT CENTRE FOR BANKING AND INSURANCE LAWS

The Centre for Banking and Insurance Laws (CBIL) at National Law University Odisha is dedicated to fostering higher learning, research, and allied activities in Banking, Insurance, Insolvency, and Fintech Laws. The centre's faculty members have actively engaged in various projects with entities such as the RBI and the Institute of Insolvency Professionals of India. NLUO's institutional support for collaborations, coupled with administrative flexibilities, has cultivated a culture of academic excellence, underpinned by unparalleled research prowess and acumen.

CBIL has significantly benefited from its alliance with the IBBI, culminating in the successful conclusion of a three-month-long certificate course with over 200 participants. The course featured distinguished faculties, members of the Bar, and heads of institutions, enriching sessions through their interactions with students. Furthermore, the Centre successfully conducted an essay competition on Insolvency Law with support from the IBBI.

CBIL endeavours to nurture a culture of critical analysis, focusing on deepening understanding of policies, regulatory mechanisms, and other legal domains at the state, national, and international levels.

ABOUT THE CONFERENCE

Finance is the lifeblood of the corporate economy, with banking institutions facilitating the flow of finances within the framework of economic theories and jurisprudence, thereby enabling self-sustaining economic growth, especially in promoting entrepreneurship. Without the synergy among Finance, Banking, and Economics, firms within the corporate economy will have limited exit strategies, resulting in significant wastage of monetary resources.

In recent years, there has been a recognized need for growth in research and development within the sectors of finance, banking, insolvency, and economics, particularly with an increased emphasis on financing social sector schemes. The identification of viable financial instruments, banking procedures, regulations, insolvency exit methods, and economic doctrines for optimal resource utilization has been a primary focus of research in monetary matters. In this context, a conference dedicated to celebrating successes and addressing challenges within existing systems is essential.

During this two-day conference, NLUO aims to initiate a dialogue on the interconnectedness of finance, economics, and banking, with a deeper exploration of insolvency and bankruptcy procedures to enhance the efficient use of financial resources. This dialogue is intended to foster a systemic approach to integrating all regulatory aspects and rule-building, ensuring a cohesive framework that serves the interests of stakeholders in the corporate economy

OBJECTIVE OF THE CONFERENCE

There are very few conferences in India which dedicate themselves to discussion of commercial, economic and bankruptcy related topics. NLUO is desirous of establishing an annual conference purely for discussion and researching of financial, commercial economic and banking related discussions.

In line with our commitment to academic excellence and the pursuit of knowledge, we propose to organize a conference that will serve as a platform for legal luminaries, scholars, professionals, and policymakers to converge and exchange ideas, and deliberate on the latest developments, challenges, and opportunities in the corporate economy.

CONFERENCE DATES: SEPTEMBER 7- 8, 2024

MODE OF CONFERENCE: Hybrid

VENUE: The conference will be conducted at National Law University Odisha Campus at Cuttack.

SUB-THEMES FOR THE TECHNICAL SESSIONS DURING THE CONFERENCE

These topics are only suggestive to indicate the direction of the conference. However, any other topic related to the subject may also be chosen for the presentation.

- Impact of insolvency and bankruptcy code on Indian Economy
- Law and Economics
- Law and Finance
- Law and Insolvency
- Emerging issues in Banking
- Finance, Economics and Technology
- Banking, Insolvency and Technology
- Emerging in issues in FinTech
- Role and importance of credit resolution and credit delivery in an economy
- Issues of Intellectual Property Rights impacting issues of Finance, banking, economics and Insolvency
- Role of gendered economics and finance
- Economy and United Nations Sustainable goals
- MSMEs and their exit strategies
- Laws and policies pertaining to MSMEs
- Role and Importance of Creditors in economy
- Cross Border Insolvency
- Insolvency and Small and Medium Enterprises
- Insolvency and Technology
- Insolvency Professionals as the Pillar of IBC

- Stressed assets and their management
- Role played by Asset Reconstruction Companies in managing stressed assets
- Importance of NCLT in strengthening the corporate economy
- Importance of a strong regulator in a corporate economy
- Responsibilities towards stakeholders in financial corporate economies
- Ethics of stakeholders in financial, banking and insolvency sectors of the economies
- Global Comparison of insolvency laws in terms of best practices.
- Impact of liquidation on corporate economies
- Study of socio-political factors leading to insolvency
- Study of borrowing pattern and cost of credit leading to insolvency
- Climate change and credit risk
- International conflict/geopolitics and credit risk
- Study of geo-politic situations leading to turmoil in global financial markets;
- Insolvency law during COVID-19
- Sectoral analysis of effectiveness of IBC;
- Information Symmetry in Financial Sectors
- Interplay of regulations between finance, banking and insolvency
- The economics behind legislating the free markets
- Institutional support for effective rule implementation in Financial, banking and insolvency sectors of the economy.
- Use of ADR techniques in resolution of economic disputes
- The economics of Stressed assets

EXTERNAL CONFERENCE ADVISORS

The following individuals have graciously agreed to be part of the external advisory committee:

- Mr. Debajyoti Choudhury, MD NeSL
- Smt. EP Nivedita, NeSL, Executive Director, NeSL
- Mr. Sumant Batra, Insolvency Expert
- Mr. Dinkar Venkatsubramanian, Partner EY, and President of INSOL India
- Prof. (Dr.) Gunjan Gupta, Professor, Campus Law Centre, Faculty of Law, University of Delhi.
- Prof (Dr.) Ritu Gupta, Professor, National Law University Delhi
- Dr. Risham Garg, Associate Professor, National Law University Delhi
- Dr. Abha Yadav, Assistant Professor at National Law University Delhi

ORGANISING COMMITTEE

The organizing committee from NLUO consists of the following: Patron in Chief- Prof. Ved Kumari, Hon'ble Vice-Chancellor Advisor in Chief- Prof. Rangin Pallav Tripathy, Hon'ble Registrar

Faculty Convenor, Organising Committee- Prof. Dolly Jabbal Co-Convenor, Organising Committee - Dr. Rajat Solanki Co-Convenor, Organising Committee- Dr. Ankeeta Gupta Student Organising Committee- The core team of CBIL The faculty point of contact is Dr. Ankeeta Gupta

Student co-ordinators: Akhil Raj, 8936886363

Ekta Gupta, 7008568992

Vvanshika Singhal, 9717139561

Submission Guidelines

Eligibility:

We invite students from undergraduate, postgraduate and doctoral qualifications, practitioners, academicians, policymakers, and scholars to participate in our conference to share valuable insights on the subject and start a dialogue on issues not discussed before.

Abstracts:

Abstracts shall be within the range of 300-500 words, with a minimum of 5 references (not counted in the word limit). To submit the abstract, kindly fill up the **Google form**.

The word limit for the Paper:

Papers shall be in the length of 3000-5000 words.

Detailed guidelines are available here.

Co-authorship:

Co-authors up to 2 shall be permitted. In special cases, three persons may be permitted. However, the registration fee will be charged per individual and not per abstract/paper.

Paper Presentation

The participants whose papers are accepted will present their ideas in a 10-minute presentation before a panel.

SCHEDULE OF DATES

Submission of Abstracts: July 25, 2024 Acceptance of Abstracts: August 5, 2024

Last Date for Paper Submissions: August 25, 2024

Date of Conference: September 7-8, 2024

REGISTRATION FEE

The registration fee shall be as follows:

Category	Fee
National Participants	
Students (NLUO)	INR 1000
Students (UG and PG)	INR 2000
Ph.D. Scholars	INR 2500
Academicians, Practitioners, and Policy Makers	INR 3500
International Participants	
International Students	USD 50
International Academicians, Practitioners, and Policy Makers	USD 100

For further queries and details please reach out to us at:

• CBIL Email Id: cbil@nluo.ac.in

Faculty Advisor: Dr. Ankeeta Gupta

Contact details:

• Email Id: ankeetag@nluo.ac.in,

• Contact: 7042054830(Whatsapp only)